

Family Courts

8016. SHRIMATI BHAVNA CHIKHLIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government proposed to set-up family courts in Gujarat ;

(b) if so, the basis and main objectives of setting up such courts in the State ;

(c) whether some lawyers in the State are opposing the setting up of such courts; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) and (b) : With a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage & family affairs and for matters connected therewith, the Union Government enacted the Family Courts Act, 1984 to enable the State Governments/ UTs Administration to set up Family Courts in States/UTs. The Registry of Gujarat High Court has informed that the Government of Gujarat proposed to set up Family Courts in the city of Ahmadabad.

(c) : The Reigstry of Gujarat High Court has informed that they have not so far received any representation objecting to the establishment of Family Courts in the State

(d) : Does not arise.

Cantonment Boards

8017. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received specific audit reports on land management and lapses of the concerned authorities of Cantonment Boards under the jurisdiction of Central and Northern Commands ;

(b) if so, the details thereof ;

(c) the action taken by the Government thereon ; and

(d) the steps taken to ensure that defence land/premises are not encroached upon ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir. No such instances of lapse on the part of Cantonment Board authorities in Central and Northern Commands have come to the notice of the Government

(b) to (d) : Do not arise

Anti-T.B. Drugs

8018. SHRI MOHAN RAWALE Will the PRIME MINISTER be pleased to state :

(a) whether the Directorate General of Health Services invited bids globally on September 30, 1994 for the procurement of certain anti-tuberculosis pharmaceuticals under the National Tuberculosis Control Programme (NTCP) ,

(b) if so, the names of firms who submitted their bids in response to the said invitation,

(c) whether bidding firms were required to submit samples of products and security deposits ;

(d) if so, the names of firms which did not submit the samples of products and the security deposits alongwith their bids ;

(e) whether the purchase order has since been placed;

(f) if so, the names of firms to whom the purchase orders have been given and the pharmaceutical products they are to supply and the value thereof; and

(g) the criteria followed in placing the said purchase orders ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Yes, Sir

(b) The list of firms who had submitted their bids is given in the Statement-I enclosed.

(c) Yes, Sir.

(d) Names of the firm who did not submit samples of products.

1. Scan Pharma, Denmark.
2. C.I Laboratories, Calcutta
3. IDPL, New Delhi
4. Lyka Laboratories, Bombay

Bid Security not furnished

1. IDPL, New Delhi

(e) Yes, Sir

(f) The list of firms to whom purchase orders have been given and pharmaceutical products they are to supply and the value thereof is given in the Statement-II enclosed

(g) The Criteria for this responsive bids is given in the Statement-III enclosed.

STATEMENT - I

Name of the Bidding Firms

1. ASOJ Soft Caps Pvt. Ltd., Bombay
2. Scan Pharma, Denmark
3. Dee-Pharma, New Delhi
4. Gracure Pharmaceuticals
5. Pharmasia Ltd. Secunderabad
6. C.L.Laboratories, Calcutta
7. Lupin Laboratories
8. Pure Pharma Pvt. Ltd., Indore
9. Eupharma Laboratories, Bombay
10. Plethico Pharmaceuticals, Bombay
11. Hindustan Antibiotics Ltd., New Delhi
12. Lyka Laboratories, Bombay
13. Goa Antibiotics
14. Indian Drugs and Pharmaceuticals Ltd., New Delhi